

(c) Yes, Sir. The DGI, however, is an inter-services organisation and experience and knowledge of equipment being important considerations, continuance in service for a longer period has been considered desirable.

(d) Yes, Sir.

(e) No, Sir.

#### Trade Agreement With China

5266. SHRI CHITTA MAHATA : will the Minister of COMMERCE be pleased to state :

(a) whether there is any trade agreement between Government of India and China ; and

(b) if so, the details thereof and progress made so far in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA): (a) No, Sir.

(b) Does not arise.

#### Judgement in Respect of Conductors and Electricals Limited and Union of India

5267. SHRI ASHFAQ HUSSAIN : will the Minister of COMMERCE be pleased to state :

(a) whether Government have seen the full Bench Judgement dated 3 March, 1983 of the Delhi High Court in Bombay Conductors and Electricals Limited and another vs the Union of India ;

(b) whether the separate Judgement delivered by the Chief Justice and another Judge, the question of the validity of REP circulars, clarification circulars, Import and Export Policy Hand-book etc. was discussed ; and

(c) whether Mala International, Madras, have recently obtained a stay order against Government and the CCI&E against

certain provisions of the Import and Export Policy, 1983-84 also for the reasons mentioned in the above full Bench Judgement referred to above ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) Yes, Sir.

(b) No, Sir.

(c) No, Sir. The court, however, has passed an interim order to the effect :-

“The respondents are directed to consider the representation of the petitioners for the issue of replenishment licences as per the import Policy for 1977-78 in respect of exports to be made by the petitioners even after 30-6-83, covered by LCs opened prior to 1-1-83. Meanwhile the respondents are directed to issue replenishment licences as per Import Policy for 1977-78 in respect of exports to be made by the petitioners even after 30-6-83 which are covered by LCs opened prior to 1-1-83. In case the petitioners fail in these writ petitions, the replenishment licences issued as per April 1977 to March 1978 policy will be adjusted towards their future entitlements of export”.

The Government has preferred an appeal against the order before the Division Bench.

#### DE-Registration of Garment Exporters

5268. SHRI ASHFAQ HUSAIN : Will the Minister of COMMERCE be pleased to state :

(a) whether Government will allow exporters who have been de-registered by the Apparels Export Promotion Council, New Delhi, for going the export allotments, export quota certificate etc. to hold offices as Members of the Committee of Administration or Executive Committee of other EPCs, Governmental Committees, to receive export awards etc. ; and

(b) will Government place on the Table of the House a list of such exporters

deregistered by the Apparels Export Promotion Council for quota frauds who hold offices in other Export Promotion Councils etc. ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) and (b) De-registration of a registered exporter can be done by the appropriate registering authority according to the guide-lines prescribed in the Hand-book of Import-Export Procedures each year. The main consequences of de-registration is the denial of export benefits/incentives for the period of de-registration. De-registration is usually done by the appropriate registering authority in respect of the export products failing within the jurisdiction of that authority. The above position applies in the case of de-registrations by the Apparels Export Promotion Council also.

2. Membership of the Committee of Administration or Executive Committee of various Export Promotion Councils is regulated by the legal provisions governing the constitution of those Export Promotion Councils. De-registered exporters are generally not given representation in the Committees appointed by the Government. National export awards are decided on merits after taking into account all relevant facts.

3. The information required under part (b) of the question will be collected and laid on the Table of the House.

### Export of Iron Ore

5269. SHRI MOHANLAL PATEL : Will the Minister of COMMERCE be pleased to state :

(a) the names of the countries to whom iron ore is being exported ;

(b) the quantity of iron ore exported to these countries during the year 1980-81, 1981-82 and 1982-83 ;

(c) whether it is a fact that the export of iron ore is declining year after year ;

(d) if so, the reasons thereof ; and

(e) what alternatives are being proposed to maintain the iron ore export level ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) and (b) The quantity of iron ore exported by India during 1980-81, 1981-82 and 1982-83 countrywise is indicated in the attached statement.

(c) and (d) On account of recession in the world steel industry, iron ore exports have been adversely affected.

(e) Efforts are being made to explore new markets and to improve sales in the existing markets.

### Statement

#### *Destinationwise Exports on Iron Ore (excluding pellets)*

<i>Destination</i>	<i>Qty. in million tonnes</i>		
	<i>1980-81</i>	<i>1981-82</i>	<i>1982-83</i>
Japan (MMTC)	7.37	7.55	6.79
(Goans)	6.75	8.94	8.59
South Korea (MMTC)	1.84	2.45	2.12
(Goans)	0.72	0.61	0.66
Taiwan (Goans)	0.09	0.03	0.01
West Europe (Goans)	—	0.26	0.50